



2026:AHC-LKO:40781

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 528 BNSS No. - 2370 of 2026

Ram Kumar Maurya

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko. And 2
Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Anoop Kumar Upadhyay
Counsel for Opposite Party(s)	:	G.A.

Court No. - 13

HON'BLE PRAVEEN KUMAR GIRI, J.

1. Sri Abhishek Kumar, Advocate, has put in appearance by way of filing vakalatnama on behalf of opposite party no.2 and 3 and the same is taken on record.
2. Heard learned counsel for the applicant, learned counsel for opposite party no.2 and 3, learned A.G.A. for the State and perused the record.
3. The instant application has been filed for quashing the Charge Sheet No. 01 dated 20.03.2026 in (State Vs. Ram Kumar Maurya) in Case crime No.005/2026, Under Section- 118(1), 352, 351(3), 109(1) B.N.S & 4/25 Arms Act Relating to Police Station-Kotwali Dehat, District-Gonda and cognizance/summoning order dated 09.04.2026 passed by the Ld. Additional Civil Judge Junior Division/ Additional Chief Judicial Magistrate Court No.2 Gonda.
4. Learned counsel appearing for the applicants submits that the applicant is innocent and has falsely been implicated in the instant case. He next submittd that as per the supplementary medical report annexed at page no.49 to the paperbook, the injuries are simple in nature and may not be treated as grievous. He next added that under some misunderstanding, the instant F.I.R. has been lodged against the applicant and thereafter, the parties have amicably compromised their dispute. The compromise deed has been reduced in writing on 25.05.2026, which has been annexed as annexure no.8 to the instant application. He next added that now there is no grievance in between the parties with each other and the criminal proceedings against the

applicant is the futile exercise as there is no fate of trial and that is amount to harassment of the applicant and thus, the criminal proceedings against the applicant may be quashed.

5. On the other hand, learned counsel appearing for the opposite parties has supported the version of the learned counsel for the applicant and submits that the parties have settled their dispute amicably through a compromise deed and there is no further grievance of the opposite parties against the present applicant and the criminal proceedings against the applicant may be dropped.

6. Learned A.G.A. appearing for the State has no objection to the contentions aforesaid.

7. Now whether the parties have, in fact, compromised the matter or not, can best be ascertained by the court below as such compromise has to be duly verified in presence of the parties concerned before the Court.

8. Accordingly, this application is **disposed of** with a direction to the court concerned that if any such compromise is filed before it, it shall issue notices to all the signatories to the compromise requiring their personal presence and, thereafter, proceed to verify the compromise. If the aforesaid compromise is verified, a report to that effect shall be prepared by the court and the compromise will be made part of the record.

9. The court in that scenario will allow the parties to obtain certified copy of the report as well as compromise and it will be open to the applicant to approach this Court again for quashing of the proceedings.

10. For a period of three months, the proceedings initiated in pursuance of the Charge Sheet No. 01 dated 20.03.2026 in (State Vs. Ram Kumar Maurya) in Case crime No.005/2026, Under Section- 118(1), 352, 351(3), 109(1) B.N.S & 4/25 Arms Act Relating to Police Station-Kotwali Dehat, District-Gonda and cognizance/summoning order dated 09.04.2026 passed by the Ld. Additional Civil Judge Junior Division/ Additional Chief Judicial Magistrate Court No.2 Gonda, shall remain stayed so far as applicant is concerned.

11. The trial Court is directed to examine the fact that whether all the parties against whom the charge-sheet was filed, the party in the compromise and in

this respect, it shall also sent a report along with the verification order.

12. Office is directed to return the original compromise deed to the learned counsel for the applicant, if any, after taking the photocopy of the same.

(Praveen Kumar Giri,J.)

June 11, 2026
V. Sinha